

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 8th May, 2024, 10:30 A.M.

CP (CAA) No. 5/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Suryo Udyog Ltd. -And- Suryo Infra Projects Pvt. Ltd. & Ors.
Under Section	230-232

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Saroj Kumar Ray, PCS
Mr. Shaswat Kumar Rout, Advocate

For Respondent (s)

ORDER

This petition has been filed U/s. 230-232 of the Companies Act, 2013. The petitioner has served notices to statutory authorities and also filed an affidavit evidencing service to the concerned authorities. Heard, the argument of the Ld. Authorized Representative CS, Mr. Saroj Kumar Ray for the petitioner, the petition is admitted. The petitioner shall publish date of hearing of petition in "*English daily newspaper Orissa Post and in vernacular/odia newspaper Dharitri,*" not less than 10 days before the fixed date of hearing, calling for objection, if any on or before next date of hearing. The petitioner shall issue notices to all informing the date of hearing. The matter be listed for hearing on 05.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)

Sibendra Naik (Steno)